

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3433/2023

(Arising out of impugned final judgment and order dated 18-01-2023 in ABA No. 5771/2022 passed by the High Court of Jharkhand at Ranchi)

MD. ASFAK ALAM

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ANR.

Respondent(s)

Date : 17-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTAFor Petitioner(s) Mr. Smarhar Singh, AOR
Ms. Shweta Kumari, Adv.
Mr. Jai Krishna Singh, Adv.
Mr. Kushal Kumar, Adv.
Mr. Mohd. Asim, Adv.
Mr. Rishi Raj, Adv.
Mr. Manoj Kumar, Adv.For Respondent(s) Mr. Vishnu Sharma, Adv.
Ms. Madhusmita Bora, AOR
Mr. Pawan Kishore Singh, Adv.
Mr. Dipankar Singh, Adv.
Mrs. Anupama Sharma, Adv.
Ms. Pavithra V, Adv.Mr. Gurmehar Vaan Singh, Adv.
Mr. Vaibhav Prasad Deo, Adv.
Ms. Raj Lakshmi, Adv.
Mr. Rajesh Singh Chauhan, AORUPON hearing the counsel the Court made the following
O R D E RIn view of letter circulated by learned counsel
for the respondent No.1 seeking an adjournment of four
weeks, the matter stands adjourned for four weeks.(NEETA SAPRA)
COURT MASTER (SH)(MATHEW ABRAHAM)
COURT MASTER (NSH)